

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:4829
ANSWERED ON:26.08.2010
FLIGHT TRAINING
Argal Shri Ashok

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether flight training can be obtained under the Aircraft Act, 1934 without Commercial pilot licence;
- (b) if so, the details thereof;
- (c) whether the Directorate General of Civil Aviation has amended this rule through a circular; and
- (d) if so, the details alongwith the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

- (a) and (b): Possession of Commercial Pilot Licence (CPL) is not a pre - requisite for flying training as CPL is issued after completing the requisite flying training prescribed in the Section J of Schedule II to the Aircraft Rules, 1937.
- (c): No, Madam.
- (d):- Does not arise.